

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/MP/2021 along with IA No. 47/2023

- Subject : Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.6.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commissioning date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions.
- Petitioner : Goa Tamnar Transmission Project Limited (GTTPL)
- Respondents : Maharashtra State Electricity Distribution Co. Ltd. and 10 Ors.
- Date of Hearing : 19.2.2024
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Anup Jain, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Ms. Priyadarshini, Advocate, PFCCL
Shri Deepak Kumar, PFCCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file an IA seeking a necessary amendment to the Petition keeping in view the decision of the Hon'ble Supreme Court in Civil Appeal Nos. 12234-35 of 2018 (Goa Foundation v. State of Goa and Ors.).

2. Considering the said request, the Commission permitted the Petitioner to file the IA for amendment to the Petition within three weeks. The Respondents were permitted to file their respective replies thereon, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within six weeks thereafter.

3. The Petitioner was directed to submit on an affidavit within four weeks the information called for vide RoP for the hearing dated 11.10.2023.

4. The Petition, along with IAs, will be listed for the hearing on **12.6.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)